

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4757

ANSWERED ON:08.12.2010

VIOLATION OF RTE ACT

Banerjee Shri Ambica;Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the provisions of the Right of Children to Free and Compulsory Education Act (RTE) are not being adhered to by all the schools;
- (b) if so, the reasons therefor;
- (c) the number of complaints received by the Government in this regard so far, State-wise;
- (d) the number of complaints disposed of/pending so far, State-wise; and
- (e) the number of schools against which action has been taken for violation of the said Act?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, has come into force with effect from 1st April, 2010. The State Governments are taking steps for implementation of the RTE Act. The Government has also held discussions with various stakeholders, including educationists and Principals of schools to address several issues relating to implementation of the RTE Act.

(c) to (e): The RTE Act provides that the National Commission for Protection of Child Rights (NCPCR) and the State Commission for Protection of Child Rights (SCPCR) shall examine and review the safeguards for rights provided under the Act, inquire into complaints relating to the rights of the child and take necessary steps in accordance with the provisions of Commissions for Protection of Child Rights Act. The NCPCR has informed that it has received 122 complaints so far out of which 46 complaints have been disposed off and 76 complaints are in the process of disposal. State-wise details are given in the Annexure. No action has been taken against any school.